

**PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF
TELANGANA**

Sub:- Public Services - TJMSSR – Implementation of Rule 2 (r) and Rule 10 of Telangana Judicial Ministerial and Subordinate Service Rules, 2018 –Provisional allocation of the staff to the newly established Unit i.e. Principal CBI Court, Hyderabad .

Read: - G.O.Ms.No29 Law (LA, LA & J Home Courts. B) Department dt.18-05-2018.

ORDER ROC. No. 3026/2017-C.1, DATED: 01 - 11-2019.

The High Court is pleased to pass the following order;

Under Rule 2 (r) and Rule 10 of the Telangana Judicial Ministerial and Subordinate Service Rules 2018 vide G.O.Ms.No. 29, Law (LA, LA & J Home Courts.B) Department, 18-05-2018 through Gazette Notification dt. 07-06-2018, the following 09 Special Courts are grouped together and established as a separate Unit under the control of Principal Special Judge for CBI Cases, Hyderabad.

1. Principal Special Judge for CBI Cases at Hyderabad.
2. I Additional Special Judge for CBI Cases, Hyderabad
3. II Additional Special Judge for CBI Cases, Hyderabad
4. III Additional Special Judge for CBI Cases, Hyderabad
5. Court of Principal SPE & ACB Cases, Hyderabad.
6. Court of Additional SPE & ACB Cases, Hyderabad.
7. Court of Special Judge for Trial of cases under Economic Offences-cum-VIII Additional Metropolitan Sessions Judge, -cum-XXII Additional Chief Judge, City Civil Court, Hyderabad.
8. Court of Special Judge for trial of cases under Essential Commodities Act, Hyderabad-cum-III Additional Metropolitan Sessions Judge,-cum-XVII Additional Chief Judge, City Civil Court, Hyderabad.
9. Court of Special Judge at Hyderabad for speedy trial and disposal of cases on fraudulent drawals and misappropriation of Scholarship amounts in Social Welfare, Tribal Welfare and Backward Classes Departments (Embezzlement of funds in Social Welfare Department), Hyderabad.

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While carving out new Unit the Courts viz. Principal Special Judge for CBI Cases at Hyderabad, Principal SPE & ACB Cases, Hyderabad, and Additional SPE & ACB Cases, Hyderabad are detached from the Administrative control of the unit of the Chief Judge, City Civil Court, Hyderabad and brought under the Administrative control of the newly established unit i.e. Principal Special Judge for CBI Cases, Hyderabad.

Similarly, the Courts of I Additional Special Judge for CBI Cases, Hyderabad, II Additional Special Judge for CBI Cases, Hyderabad, and III Additional Special Judge for CBI Cases, Hyderabad are detached from the Administrative control of the unit of the Metropolitan Sessions Judge, Hyderabad and brought under the Administrative control of the newly established unit i.e. Principal Special Judge for CBI Cases, Hyderabad

I

The High Court hereby provisionally allocates the staff members who are presently working either regularly or on deputation in the Court of Principal Special Judge for CBI Cases at Hyderabad, Court of Principal SPE & ACB Cases, Hyderabad, Court of Additional SPE & ACB Cases, Hyderabad, under the control of the Chief Judge, City Civil Court, Hyderabad and the staff members who are presently working either regularly or on deputation in the Court of I Additional Special Judge for CBI Cases, Hyderabad, Court of II Additional Special Judge for CBI Cases, Hyderabad and Court of III Additional Special Judge for CBI Cases, Hyderabad, under the control of the Metropolitan Sessions Judge, Hyderabad, to the newly established Unit viz., Principal Special Judge for CBI Cases, Hyderabad, with immediate effect and are brought under the Administrative control of the Principal Special Judge for CBI Cases, Hyderabad.

II

The High Court hereby allocates the staff members of (1) the Special Judge for Trial of cases under Economic Offences-cum-VIII Additional Metropolitan Sessions Judge, -cum-XXII Additional Chief Judge, City Civil Court, Hyderabad, (2) Special Judge for trial of cases under Essential Commodities Act, Hyderabad-cum-III Additional Metropolitan Sessions Judge,-cum-XVII Additional Chief Judge, City Civil Court, Hyderabad, (3) The Special Judge at Hyderabad for speedy trial and disposal of cases on fraudulent drawals and misappropriation of Scholarship amounts in Social Welfare, Tribal Welfare and Backward Classes Departments (Embezzlement of funds in Social Welfare Department), Hyderabad, to the newly established Unit viz., Principal Special Judge for CBI Cases, Hyderabad, with immediate effect and are also brought under the Administrative control of the Principal Special Judge for CBI Cases, Hyderabad.


REGISTRAR (ADMN.).

To

1. The Principal Secretary to the Hon'ble the Chief Justice.
(With a request to place the same before His Lordship)

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2. The Personal Secretary to the Hon'ble Sri Justice M.S. Ramachandra Rao.
(With a request to place the same before His Lordship)
3. All the Personal Secretaries to the Hon'ble Judges, High Court for the State of Telananga. (With a request to place the same before their Lordships)
4. All the Registrars, High Court for the State of Telangana. **(The Registrar (IT)-cum-Central Project Coordinator, is requested to direct the concerned to upload the same in the Official Website of the High Court)**
5. All the District Judges/Unit Heads, for the State of Telangana
6. The Chief Judge, City Civil Court, Hyderabad.
7. The Metropolitan Sessions Judge, Hyderabad.
8. The Principal Special Judge for CBI Cases at Hyderabad.
9. I Additional Special Judge for CBI Cases, Hyderabad.
10. II Additional Special Judge for CBI Cases, Hyderabad.
11. III Additional Special Judge for CBI Cases, Hyderabad.
12. The Principal Special Judge for SPE & ACB Cases, Hyderabad.
13. The Additional Special Judge for SPE & ACB Cases, Hyderabad.
14. The Special Judge for Trial of cases under Economic Offences-cum-VIII Additional Metropolitan Sessions Judge, -cum-XXII Additional Chief Judge, Hyderabad.
15. Special Judge for trial of cases under Essential Commodities Act, Hyderabad-cum-III Additional Metropolitan Sessions Judge,-cum-XVII Additional Chief Judge, Hyderabad.
16. Special Judge for speedy trial and disposal of cases on fraudulent drawals and misappropriation of Scholarship amounts in Social Welfare, Tribal Welfare and Backward Classes Departments (Embezzlement of funds in Social Welfare Department), Hyderabad.
17. The Pay and Accounts Officer, Hyderabad.
18. The Accountant General, Hyderabad.
19. All the Administrative Sections of the High Court for the State of Telangana.

Spare....1

Stock...1